

[Shri T. N. Singh]

- (iv) Development Council for Heavy Electrical Industries.
- (v) Development Council for Non-Ferrous Metals and Alloys.
- (vi) Development Council for Woollen Industry.
- (vii) Development Council for Art Silk Industry.
- (viii) Development Council for Organic Chemical Industries.
- (ix) Development Council for Drugs and Pharmaceuticals.
- (x) Development Council for Sugar.
- (xi) Development Council for Instruments, Bicycles and Sewing Machines.
- (xii) Development Council for Leather and Leather Goods Industries.
- (xiii) Development Council for Light Electrical Industries.
- (xiv) Development Council for Food Processing Industries.
- (xv) Development Council for Glass and Ceramics.
- (xvi) Development Council for Paper, Pulp and Allied Industries.
- (xvii) Development Council for Inorganic Chemical Industries.
- (xviii) Development Council for Oils, Paints, Soaps, Cosmetics and Toiletries.

[Placed in Library. See No. LT-3540/64].

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1964, agreed without any amendment to the Food Corporations Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 25th November, 1964."

12.23 hrs.

#### RELEASE OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 3rd December, 1964, from the Superintendent, Central Jail, Coimbatore:—

"Shri S. Kandappan, Member, Lok Sabha, released today."

12.23½ hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 7th December, 1964, will consist of:—

- (1) Further consideration and passing of the Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha.
- (2) Discussion and voting on the Supplementary Demands for Grants (Kerala) for 1964-65.
- (3) Discussion on the Resolution given notice of by Shri Bade and others seeking disapproval of the Essential Commodities (Amendment) Ordinance, 1964.
- (4) Consideration and passing of the Essential Commodities (Amendment) Bill, 1964.
- (5) Discussion on the Reports of the University Grants Commission for 1961-62 and 1962-

63 on a motion to be moved by the Minister of Education.

- (6) Consideration of a motion for concurrence in the recommendation of Rajya Sabha for reference of the Banaras Hindu University (Amendment) Bill, 1964 to a Joint Committee.
- (7) Further discussion on the Report of the Backward Classes Commission (Vols. I—III) together with the memorandum explaining the action taken thereon.
- (8) Consideration of a motion for reference of the Companies (Second Amendment) Bill, 1964 to a Joint Committee.
- (9) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63 on a motion to be moved by the Deputy Minister of Social Security on Thursday, the 10th December, 1964, after disposal of Questions.

श्री प्रकाशाबोर शास्त्री (बिजनोर) : अध्यक्ष महोदय, पिछले सप्ताह जब शुक्रवार को संसद कार्य मंत्री ने इस सप्ताह के बिजनेस की घोषणा की थी तब मैंने आप के द्वारा उन से कहा था कि सुप्रीम कोर्ट ने उत्तर प्रदेश विधान सभा के सम्बंध में जो निर्णय दिया है उसे चर्चा के लिये यहां लाया जाये। उसके लिए एक प्राइवेट मेम्बर्स बिल कमेटी ने भी सुझाव दिया है और उसे उन्होंने चर्चा के लिये स्वीकार कर लिया है। लेकिन इस पर भी वे बराबर उस को टालते चले जा रहे हैं। उस दिन यह कहा गया था कि अध्यक्षों के निर्णय पर सब कुछ निर्भर करेगा, लेकिन आप ने कहा था कि अध्यक्षों का निर्णय तो बिल्कुल स्पष्ट है। ऐसी स्थिति में सरकार को इस को यहां पर चर्चा के लिये लाना चाहिये।

अध्यक्ष महोदय : यह तो नहीं कहा था कि क्या स्पष्ट है।

श्री डा० राम मनोहर लोहिया (फर्रुखाबाद) : माननीय प्रधान मंत्री की परस्पर विरोधी घोषणाओं अथवा थोड़ी घोषणाओं के सम्बंध में मेरा प्रस्ताव गया है। माननीय संसद कार्य मंत्री को उस प्रस्ताव का इतिहास मालूम है। इसलिये मैं उन से प्रार्थना करूंगा कि वे उस प्रस्ताव को जल्दी से जल्दी यहां लायें।

इसके अलावा, अध्यक्ष महोदय, मैं आप की खिदमत में अर्ज करूँ कि आप ने पिछले सत्र में माननीय श्री भगत को आदेश दिया था कि वे आवश्यक सामग्रियों के मूल्यों के अंश, लागत कर, मुनाफा और फजूल के सम्बंध में एक बयान दें।

और भी बहुत से सवाल रह गये हैं लेकिन उन्हें इस वक्त छोड़ता हूँ।

अध्यक्ष महोदय : अगर किसी मिनिस्टर ने कोई ऐश्यास दिया हो तो वह अलहदा काम है। बिजनेस का काम दूसरा है। आप ने पहली बात जो कही वह ठीक है। उस का जवाब मिनिस्टर साहब देंगे।

Shri Sivamurthi Swamy (Koppal): During the last session also I raised the question of the water disputes and the report of the Gulati Commission in the matter. A number of projects, mainly river valley projects, are going to be taken up during the Fourth Plan. Unless this dispute is discussed here, with special reference to the report of the Gulati Commission, I have no doubt that great injustice will be done to States like Mysore, Madras and Maharashtra.

Shri Shivaji Rao S. Deshmukh (Parbhani): May I say....

Mr. Speaker: He cannot introduce himself in this manner. I will come to him. Now, Shri Banerjee.

Shri S. M. Banerjee (Kanpur): My first point is about the request of the hon. Member, Dr. Lohia, for a discussion of the subject, because it is a question of principle. It should be

[Shri S. M. Banerjee]

accepted and taken up for discussion next week. Secondly, there is the discussion of the opinion of the Supreme Court. I would again request you, and through you the Minister, to have a discussion on this subject because opinion has been expressed on this question by everybody except the House.

**Mr. Speaker:** When once a subject has been referred to and brought to the notice of the House, it need not be reinforced or re-affirmed. So, what has been stated by others need not be supported.

**Shri S. M. Banerjee:** I just wanted to mention that we support that demand. Thirdly, there is the question of the Bill to give effect to the report of the Bonus Commission. Yesterday, the hon. Labour Minister, Shri Sanjivayya, stated in this House that they are trying to bring it as early as possible. The employers are taking undue advantage of the delay. So, I would request the hon. Minister to see that it is brought in without delay, preferably next week; some other Bills can wait, but not this Bill.

**Shri Hari Vishnu Kamath (Hoshangabad):** Yesterday I was rather perturbed to notice the Minister of Parliamentary Affairs questioning, or rather doubting, the necessity for a constitutional quorum in the House when I raised the point. I think it was decided many many months ago that the convention which was wrongly adopted by the House was wholly wrong and it was given the go-by. If the Minister of Parliamentary Affairs is really serious about this matter, he should come forward with a Bill to amend the Constitution. I am sure, Sir, you will agree with me—your predecessor, Shri Mavalankar, the first Speaker of the House, did and he advised Government to bring forward a Bill—that if he is really serious about the matter, instead of questioning our right to raise the question of quorum, which is a constitutional obligation, and not

a matter of convention, let him, let the Government come forward with a Bill to amend the Constitution they cannot have it both ways: they cannot eat the cake and have it too. Let it be decide once and for all.

**Shri Khadlikar (Khed):** May I submit that I have given notice of a motion, which has been admitted by the Sub-Committee, regarding the language of law that will come into force after the 26th January. If sufficient thought is not given to that matter and the House is not given an opportunity to discuss it, it will result in legal anarchy and chaotic condition in this country. The basis of our law is the basis of our unity and hence the urgency of the matter. I would request the hon. Minister to let us have a discussion on that.

**Shri Shivaji Rao S. Deshmukh:** Sir, you will remember, I have seen you regarding the discussion of the Gulati Commission Report on which I have given a motion.

**Mr. Speaker:** So, he also wants that it should be discussed as early as possible.

**Shri Shivaji Rao S. Deshmukh:** Besides that, there is another motion of the same type, called No-Day-Yet-Named-Motion.

**Mr. Speaker:** He need not refer to the Gulati Commission Report. He can refer to the other motion.

**Shri Shivaji Rao S. Deshmukh:** It is on the same subject. I suggest that it may be taken up early.

**Shri Krishnapal Singh (Jalesar):** There is another very important matter. We have been asking for a discussion on the defence preparedness of our country. I beg to submit that this is the only time when we can do it.

**Mr. Speaker:** Is there a motion on the subject?

**Shri S. M. Banerjee:** There is a motion on ordnance factories by Shri Ranga and others which has been accepted.

श्री सत्य नारायण सिंह : मैं पहले तो श्री प्रकाशवीर शास्त्री की बात का ही जवाब दे दूँ । अगर मैं कोई बात कहता हूँ तो वे यह न समझें कि मैं उसे टाल रहा हूँ । ला मिनिस्टर बहुत जल्दी ही सुप्रीम कोर्ट में उत्तर प्रदेश विधान सभा के बारे में जो कुछ हुआ उस के बारे में एक स्टेटमेंट देने वाले हैं इस सदन में । वाजिब होगा कि उनके स्टेटमेंट को सुनने के बाद श्री प्रकाशवीर शास्त्री के मोशन पर बहस के लिये कोई समय निकाला जाये वह स्टेटमेंट जल्दी ही होने वाला है, शायद अगले सप्ताह में वे करें । माननीय सदस्य कबूल करेंगे कि उनको सुनने के बाद बहस ठीक से करने की ज्यादा गुंजाइश हो जाएगी ।

दूसरा सवाल हमारे दोस्त कामथ साहब का है . . . . .

श्री स० मो० बनर्जी : बोनस कमीशन ।

श्री सत्य नारायण सिंह : आपकी टिनेसिटी के लिए मैं आपको धन्यवाद करता हूँ । आप रोज उसकी बात उठाते रहते हैं । इस बारे में मैंने सम्बंधित मिनिस्टर साहब से बात की है और पूछा है कि क्यों देर हो रही है । लेकिन आप जानते हैं कि लेबर का मामला बड़ा पेचीदा होता है । उसके लिए ट्रिपारटाइट कांफ्रेंस होने वाली है । उसके लिए एस आर्जीब रखी गयी है । तो उसको शा करना इतना आसान नहीं है । काफी कोशिश हो रही है । आज भी मैंने मंत्री महोदय को रिमांड किया है । मैंने उनसे कहा है कि इस सेशन में इसको पेश कर दिया जाए ।

कामथ साहब की बात पुरानी है ।

I do not agree with him that it is a wrong convention or that even a wrong convention must be broken.

**Shri Hari Vishnu Kamath:** It is not only wrong, but also unconstitutional.

**Shri Satya Narayan Sinha:** Some people want to break all kinds of conventions.

**Dr. M. S. Aney (Nagpur):** There is no such convention at all. (Interruptions).

**Mr. Speaker:** The only answer I want is that it is going to be taken up here.

**Shri Satya Narayan Sinha:** We are all anxious about it, we feel it. This every day quorum business does not do any credit to the whole House or to any of the parties concerned. We are ourselves anxious to amend the Constitution so that the House may frame its own rules as to what should be the quantum of quorum.

**Shri Nambiar (Tiruchirapalli):** Do not make it 5 or 10.

**Mr. Speaker:** It will come up here.

**Shri Hari Vishnu Kamath:** Make it five, like a rational panchayat.

**Shri Satya Narayan Sinha:** I have said that the House would decide it. Why should they be anxious about it? Instead of 50, they can make it 100.

**Mr. Speaker:** Mr. Khadilkar's point was about the language in the law courts.

**Shri Satya Narayan Sinha:** I had requested the hon. Member to talk to you about it and find out whether the no-day-yet-named-motion had been accepted.

**Mr. Speaker:** So far as my business is concerned, I have only to admit it if it is in order and then it is for the Government to decide further.

**Shri Satya Narayan Sinha:** We will look into it and we will have discussions about it. I do not know whether the motion about ordnance factories had also been admitted. But I think we can take only one motion every week and not more than that because we are running against time. We will look into it also because the concerned Minister should also agree to this. We shall

[Shri Satya Narayan Sinha]

discuss this matter with them and then only I shall be in a position to say as to when it could be taken up for discussion.

**Shri Bade (Kharagone):** My resolution has been accepted and that is about the food position in the South India: all my friends from the South are supporting me in that motion. When will it be taken up?

**Mr. Speaker:** That also would be looked into.

**Shri Satya Narayan Sinha:** About the Gulati Commission also, the answer which I have given just now applies to this. I will discuss it with the Minister concerned and then only I will be in a position to say anything about it.

**डा० राम मनोहर लोहिया :** आपने मेरे बारे में जवाब नहीं दिया ।

**श्री सत्य नारायण सिंह :** ठीक है आपका जवाब नहीं दिया । आपका जवाब तो मुझे सब से पहले देना चाहिए था । लेकिन जिन से यह सवाल सम्बन्धित है वह इस समय हिन्दुस्तान में भी नहीं हैं । इनको इतनी श्रम तो होनी चाहिए कि उन के सवाल का जवाब प्रधान मंत्री के आने पर दिया जाएगा । उन को यह समझना चाहिए कि जब वह यहां नहीं है तो इस सवाल को न उठाया जाए ।

**डा० राम मनोहर लोहिया :** जरा सा भ्रम कर लेने दें मुझे अध्यक्ष महोदय ।

संसद कार्य मंत्री की सी श्रम तो मुझे नहीं सकती और न इस ज़िन्दगी में मैं चाहूंगा कि मुझे उनकी सी श्रम मिल जाए । लेकिन इतना तो भ्रम करूंगा कि उनको यह तो अच्छी तरह पता है कि माननीय प्रधान मंत्री कब आने वाले हैं । प्रस्ताव भेज दिया गया है, उसको स्वीकार कर लिया गया है, अब उसके बारे में रजामन्दी से तै कर लिया जाए कि उस पर कब चर्चा होगी । लोक-सभा का काम रजामन्दी से ही चला करता है ।

आपसी रजामन्दी हमारी और आपकी हो जाए । एकतरफा तो कोई काम नहीं हुआ करता । इसलिए मैं माननीय संसद् कार्य मंत्री से बहुत नम्रता से कहूंगा कि वह कोई भी तारीख रख लें, 13, 14 या 15 । लेकिन 13 तो शायद इतवार होगा । मैं समझता हूँ कि इन तारीखों में प्रधान मंत्री को भी कोई आपत्ति न होगी ।

**श्री सत्य नारायण सिंह :** प्रधान मंत्री 7 तारीख को आने वाले हैं । उन से पूछ कर उनकी सहूलियत के अनुसार तारीख निश्चित कर दी जाएगी ।

**डा० राम मनोहर लोहिया :** इस बात का खयाल रखिएगा कि कहीं यह चीज एकतरफा न हो जाए ।

**श्री सत्य नारायण सिंह :** आप कब हम को भूलने देंगे ।

12.36 hrs.

DISCUSSION RE: MANUFACTURE, CONSUMPTION AND PRICE OF CARS

**अध्यक्ष महोदय :** इसके लिए दो घंटे का वक्त है । बागड़ी साहब को 15 मिनट और बाकी लोगों को दस दस मिनट दिए जाएंगे ।

**Shri Surendranath Dwivedy (Kendrapara):** It will continue up to 2.30 today?

**Mr. Speaker:** Yes.

**Shri Ranga (Chittoor):** There will not be any official business?

**Mr. Speaker:** This is official business.

**श्री बागड़ी (हिसार) :** अध्यक्ष महोदय, सरकार ने बार-बार इस बात का ऐलान किया है कि देश के अन्दर सस्ती कार दे सकेंगे और कहा गया है कि इसका प्रबन्ध कारखानों द्वारा किया जा रहा है । लेकिन बार